

C.A.T. Jodhpur Bench

Date of Order	M.P. 19/91 in T.A. 2409/86	Order
	<p><u>21.4.92</u></p> <p>Mr. J.K. Kaushik - Counsel for the applicant. Mr. G.P. Soral - Counsel for the respondents.</p> <p>This is a M.P. filed for bringing the L.Rs. of the deceased applicant on record. The respondents have contended that the legal heirs of the deceased applicant are not entitled to any relief and the cause of action no longer survives. The learned counsel for the applicant concedes the position as contended by the respondents, and does not oppose the M.P. for bringing the L.Rs. on record. The M.P. is accordingly dismissed and the T.A. No. 2409/86 is also dismissed as having abated.</p> <p><i>b. m. w.</i> 21.4.92</p> <p>Gopal Krishna 21.4.92 (Gopal Krishna) Member (J)</p> <p><i>(Kaushal Kumar)</i> Vice-Chairman</p>	

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& R-1 vide no 10368/1037
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